

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCHES : H : NEW DELHI  
BEFORE SHRI G.S. PANNU, HON'BLE VICE PRESIDENT  
AND  
SHRI ANUBHAV SHARMA, JUDICIAL MEMBER

ITA No.1994/Del/2023  
Assessment Year: 2011-12

Uggarsain, Vs ITO,  
House No.42/2, Ward 4(4),  
Village Khantawas Farukhnagar, Gurgaon.  
Gurgaon (Haryana)

**PAN: ACWPU2316H**

(Appellant)

(Respondent)

Assessee by : S/Shri Anil Bansal, Krishan Kumar  
CAs & Ms Aditi Bansal, AR  
Revenue by : Shri Sumesh Swani, Sr.DR  
Date of Hearing : 25.01.2024  
Date of Pronouncement : 29.02.2024

CORRIGENDUM

In this case, in the Tribunal order dated 29.02.2024, a mistake has crept in inasmuch as the PAN number of the assessee in the cause title of the order has been wrongly mentioned as **AAWPU2316H** whereas the correct PAN of the assessee should have been **ACWPU2316H**. Therefore, the correct PAN of the assessee in the cause title of the said Tribunal order dated 29.02.2024 in the above appeal may be read as **ACWPU2316H**.

Sd/-

Sd/-

(G.S. PANNU)  
VICE PRESIDENT

(ANUBHAV SHARMA)  
JUDICIAL MEMBER

Dated, 11<sup>th</sup> July, 2024.

dk

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi